

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Dated: This the 16TH day of NOVEMBER 2006.

Contempt Application No. 145 of 2005 IN Original Application No. 787 of 2005.

Hon'ble Justice Khem Kheran, Vice-Chairman Hon'ble Mr. P.K. Chatterji, Member-A

Jaipal Singh, S/o Sri Chet Ram, R/o Mohalla Than Singh Pilibhit (UP), Retired on 31.05.05 from the Post Mail Overseer Head Post Office Phlibhit. (UP)

. . . Applicant

By Adv: Sri R.C. Pathak

VERSUS

- 1. V.K. Singh, Senior Superintendent of Post Offices (SSP) Bareilly Division, Bareilly (UP).
- Ram Chander, Post Master, Head Post Office, Pilibhit.

. . . Respondents

By Adv: Sri S. Singh,

ORDER

Hon'ble Mr. Justice Khem Karan, VC

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We have heard the parties counsel in this contempt proceedings.

2. Sri Pathak has fairly stated that after the order dictated in OA, these contempt proceedings deserves to be dropped. Besides the above, on perusing the interim order dated 20.07.2005 we independently come to the conclusion that non-payment of DCRG cannot be said to be disobedience of those orders. The reason is that this Tribunal

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simply restrained the respondents not to deduct the amount from DCRG. There was no direction that DCRG should be paid without deducting the amount. It is never the contention of Sri Pathak, that inspite of those interim orders, the amount was recovered. So the contempt proceedings appears to be ill-founded and those are accordingly dropped. Notices issued are discharged.

Member (A)

Vice-Chairman

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